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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 798/2018 and CM Nos.30084-30085/2018

PR.COMMISSIONER OF INCOME TAX-2 Appellant
Through Mr. Ashok K. Manchanda, Adv.

Versus

M/S BUSINESS INDIA TELEVISION
INTERNATIONAL LTD

..... Respondent

Through

And

+ ITA 799/2018 and CM Nos..30086-30087/2018

PR.COMMISSIONER OF INCOME TAX Appellant
Through Mr. Ashok K. Manchanda, Adv.

Versus

M/S BUSINESS INDIA TELEVISION
INTERNATIONAL LTD.

..... Respondent

Through

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

% **30.07.2018**

Counsel for the appellant/Revenue states that the total tax effect in these two appeals is less than Rs.50 lakhs and therefore, substantial question of law raised in these appeals need not be answered in terms of circular No. 3/2018 dated 11.07.2018.

In view of the statement made, appeals are disposed of without



answering the substantial question of law which is left open.

In these circumstances, we are not issuing notice in the application for ~~the~~ condonation of delay.

A handwritten signature in black ink, appearing to read 'S. Khanna'.

SANJIV KHANNA, J

A handwritten signature in black ink, appearing to read 'Chander Shekhar'.

CHANDER SHEKHAR, J

JULY 30, 2018

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